

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A No. 4223/2014

Reserved on : 25.09.2019

Pronounced on : 01.10.2019

**Hon'ble Mr. R.N. Singh, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)**

Ram Bhajan, Age-48
Peon
S/o. Late Sh. Hari Singh
R/o. B-225, Vill.-Ghazipur,
P.O. Kalyanpuri, Delhi – 110 096. ...Applicant

(By Advocate : Mr. Sachin Chauhan)

Versus

1. Govt. of N.C.T.D,
Through Chief Secretary,
Delhi Secretariat,
I.P. Estate, New Delhi.
2. The Principal Secretary (Finance),
Govt. of NCTD,
4th Floor, A-Wing,
Delhi Secretariat,
New Delhi – 110 002.
3. The Commissioner (VAT),
Govt. of NCT of Delhi,
Department of Trade & Taxes : Vyapar Bhawan,
(Vigilance Branch),
I.P. Estate, New Delhi – 110 002.
4. The Head of Office,
Trade & Taxes,
Govt. of NCT of Delhi,
Office of the Commissioner : Trade & Taxes,
Vyapaar Bhawan, I.P. Estate,
New Delhi. ...Respondents

(By Advocate : Mr. Sameer Sharma)

ORDER

Hon'ble Ms. Aradhana Johri, Member (J) :

Heard Mr. Sachin Chauhan, learned counsel for applicant and Mr. Sameer Sharma, learned counsel for respondents.

2. This O.A has arisen after action was taken by respondents against the applicant.

3. It has been argued that this action was the outcome of the sting operation telecast on Aaj Tak News Channel in which 33 officials of the then Sales Tax Department were proceeded against. In a related O.A No. 444/2014, the following order has been passed :-

“We have gone through the judgment and reserved this case for orders. While examining the record, we noticed that identical OA was allowed and case was taken up before the Hon'ble High Court and the matter is pending there. In view of the same until the Hon'ble High Court disposes of the matter, this case is adjourned sine die.”

4. In the light of the circumstances, we are of the view that this case is also to be adjourned sine die till Hon'ble High Court disposes of the said identical matter.

(Aradhana Johri)
Member (A)

(R. N. Singh)
Member (J)

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